

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

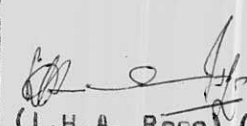
W.P. No. 7941/84
Order Sheet (contd)

A No. 669/86(T)

Shri R. Umapathy

Vs.

Southern Railway, Bangalore

Date	Office Notes	Orders of Tribunal
28.5.86	<p>W.P. No. 7941/84 transferred</p> <p>Under S. 29 of the A.T. Act '85 from the H.C. of Kosi was recd. from H.C. of Kosi on 27.2.86. It has been registered.</p> <p>Notes at pre-page may please Sen. Adv. for Applicant has requested for today's order (paper added) (Register on leave) Bench</p>	<p>Shri M.S. Anandaramu, Advocate, for the applicant requests that W.P. No. 7941/84 transferred to this Bench of the Tribunal may be taken up for orders today itself.</p> <p>Counsel states that he has been instructed by his client to withdraw the Writ Petition which has been transferred to this Bench, because the Respondents have conceded the prayer made by the application in the petition.</p> <p>In view of this the application is dismissed as withdrawn. This order may be communicated to the parties and their counsels.</p>
28.5.86	<p>#</p> <p>Order communication issued. R.</p>	<p> (L.H.A. Rego) (Ch. Ramakrishna Rao) Member(A) Member(J) 28.5.86 28.5.86</p>
20.6.86	<p>order served to R-1 to R-3 in added to file. Rn.</p>	

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex, (BDA)
Indiranagar,
Bangalore-560 038.

Wednesday, the 28th May, 1986

Present

The Hon'ble Member (Judicial) ... Shri Ch. Ramakrishna Rao.
The Hon'ble Member (Administrative) Shri L.H.A. Rao

IN

Application No.669/86(T)(W.P.No.7941/84 in
High Court of Karnataka).

Shri R. Umapathy,
C/o. Shri K. Subba Rao, Advocate,
No.128, Cubbonpet Main Road, Bangalore-2. Applicant

Versus

1. The Union of India Represented by
Secretary, M/o. Railways, Railbhavan, N.Delhi.
2. The General Manager, Southern Railway, Park Town, Madras.
3. The Divisional Personnel Officer, Southern Railway,
Bangalore City, Railway Station, Bangalore. Respondents

ORDER

Shri M.S. Anandaramu, Advocate, for the applicant requests that W.P. No.7941/84 transferred to this Bench of the Tribunal may be taken up for orders today itself.

Counsel states that he has been instructed by his client to withdraw the Writ Petition which has been transferred to this Bench, because the Respondents have conceded the prayer made by the applicant in the petition.

In view of this the application is dismissed as withdrawn. This order may be communicated to the parties and their counsels.

Given under my hand and the Seal of this Tribunal, the 28th day of May, 1986.



[Signature]
FOR REGISTRAR

Received my
Copy

[Signature] 28/5/86.
(R. UMAPATHY)

Supd.
R. Umapathy
Issued
28/5/86